

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

RA no. 47/94 : Date of order 6.9.94  
(OA 1085/92)

Late Abdul Sikander : Applicant

v/s

Union of India & Another : Respondents

Mr. D.P. Garg : Counsel for the applicant

Mr. K.N. Shrimal : Counsel for the respondents.

CORAM

Hon'ble Mr. Justice D.L. Mehta, (Vice-Chairman)

Hon'ble Mr. O.P. Sharma, Member (Administrative)

PER HON'BLE MR. JUSTICE D.L. MEHTA, (VICE CHAIRMAN).

Heard the learned counsel for the parties. We have perused the order dated 8.1.87 passed by the Hon'ble High Court. The Hon'ble High Court specifically mentioned in the order that "there was admittedly no order of reinstatement in respect of petitioner. That being so, the impugned order is just and proper." The Hon'ble High Court made the observation that the applicant will be at liberty to file civil suit if so advised. Even in the OA prayer has not been made for the reinstatement. In the light of the facts stated in the OA, We did not find any error apparent on the face of the record. The RP is dismissed.

(O.P. SHARMA)  
MEMBER(A)

(D.L. MEHTA)  
VICE CHAIRMAN